

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 1533/2017

New Delhi, this the 4th day of May, 2017

HON'BLE MR. P.K. BASU, MEMBER (A)

S.K. Tandon,
Aged 75 years,
S/o Sri Ram Narayan Tandon,
R/o 700-A, Pocket-B&C,
Vasant Kunj,
New Delhi-110075
Deputy Director, Group 'A'.

.. Applicant

(By Advocate: Shri D.K. Gupta)

Versus

Union of India through:

1. The Secretary,
Ministry of Personnel, PG, Pensions,
Govt. of India,
Dept. of Pension & Pensioners' Welfare,
3rd Floor, Lok Nayak Bhawan,
Khan Market, New Delhi-110003.

2. The Secretary,
Ministry of Communications,
Govt. of India,
Department of Telecommunications,
Sanchar Bhawan, 20, Ashoka Road,
New Delhi-110001.

3. Accounts Officer,
c/o Senior DDG (TEC),
Khurshid Lal Bhawan,
Janpath, New Delhi-110005. .. Respondents

ORDER (ORAL)

Heard the learned counsel for the applicant.

2. The applicant in this O.A. is seeking restoration of 2/3rd of pension w.e.f. 24.05.2003 after completion of 15 years of commutation. He has filed a representation dated 22.09.2016 before the Secretary, Ministry of Personnel, PG & Pensions, Department of Pension & Pensioners' Welfare.

3. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, with a direction to the respondents to take a decision on the representation dated 22.09.2016 of the applicant, keeping in view the judgment of the Hon'ble Supreme Court in **Union of India and Another vs. K. Ganesan (Dead) by LRs.** dated 01.09.2016 in Civil Appeal No.6048 of 2010, within a period of 90 days from the date of receipt of a certified copy of this order. No order as to costs.

**(P.K. BASU)
MEMBER (A)**

/Jyoti/